

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-35(ND)/17

CORAM:

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2019.**

NAME OF THE COMPANY: M/s. Helpline Hospitality Pvt.Ltd.

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	Present:	Mr. Sameer Rastogi, Advocate for the Liquidator, Mr. Sarvesh Kashyap, Liquidator. Mr. H. S. Vishnu Sankar, Advocate for the Respondent		

ORDER

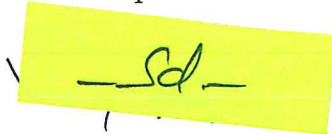
The compilation of the documents received from the ex-directors of the Corporate Debtor in respect of disbursement of Rs. 1.12 Crores allegedly their employees has been handed over to the liquidator in Court today. Let the same be examined and the report be filed before this Bench.

It is also averred that a sum of Rs. 65 lakhs had been taken by the Ex-Director by way of a loan for buying his personal property. It is alleged by the ex-Director that Rs. 45 Lakhs has already been returned and redeposited in the account of the Corporate Debtor.

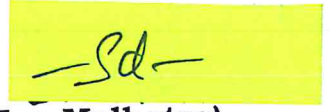
Let an affidavit be filed as to how the payments have been made to the Corporate Debtor. Ld. counsel appearing for the ex-Director has prayed to be discharged in this case. Since her client is present in court, who also wishes to appoint a new counsel, she is being permitted to withdraw her vakalatnama.

Let an affidavit be filed by the ex-Directors before the next date of hearing.

To come up for further consideration on 19th July, 2019.



**(Dr. V.K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**